

IN THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH (COURT – II)
(Through Hybrid Mode)

Item No. 108

CP (IB) No. 9/Chd/Pb/2020

IN THE MATTER OF:
Punjab National Bank

...Petitioner-Financial Creditor

Versus

Mukesh Udyog Limited

... Respondent-Corporate Debtor

Under Section: 7, IBC 2016

Order delivered on 06.05.2024

CORAM:

**SHRI. L. N. GUPTA,
HON'BLE MEMBER (T)**

**SHRI. P.S.N. PRASAD,
HON'BLE MEMBER (J)**

PRESENT:

For the Petitioner : Mr. Pulkit Goyal, Advocate

For the Respondent : Mr. Aalok Jagaa with Mr. APS Madaan,
Advocates

ORDER

Heard the submissions made by the Ld. counsel for the petitioner-financial creditor as well as Ld. counsel for the respondent-corporate debtor. The counsel for the petitioner-financial creditor is permitted to move an application regarding the change of proposed IRP in the matter. With the consent of both the parties, list the matter on 03.07.2024.

Sd/-
(L. N. GUPTA)
HON'BLE MEMBER (T)

Sd/-
(DR. P.S.N. PRASAD)
HON'BLE MEMBER (J)